



# भारतीय विधिज्ञ परिषद् BAR COUNCIL OF INDIA

(Statutory Body Constituted under the Advocates Act, 1961)

21, Rouse Avenue Institutional Area, Near Bal Bhawan, New Delhi - 110002

BCI:D:4556/2021

Date: 19.10.2021

To,

The Secretary,  
State Bar Council of Uttar Pradesh,  
19, Maharshi Dayanand Marg, Vivek Vihar Colony,  
Civil Lines, near AGO office, Alka Puri Colony,  
Prayagraj, Uttar Pradesh 211001

**Sub.: Direction to Uttar Pradesh Bar Council to withdraw the call for abstinence from Judicial work by Lawyers across the State on 20.10.2021.**

Sir,

As per direction of Hon'ble Chairman, Bar Council of India, I am to inform you as under:

The Bar Council of India is informed that the Bar Council of Uttar Pradesh has asked lawyers across the state of U.P. to abstain from judicial work on 20.10.2021 i.e. Wednesday in protest against the killing of Late Advocate Shri Bhupendra Pratap Singh inside the premises of the Shahjahanpur civil court on Monday.

The Bar Council of India, strongly condemns and expresses it's deep anguish at the unfortunate and brutal incident.

The Bar Council of India, will mention the same in the Supreme Court and at all other forums needed in order to have a fair, impartial and immediate investigation into the incident to book the guilty and to punish them in accordance with the provisions of Law.

However, even in times of such distress, it is reminded that abstinence/ strike or boycott will not solve the problem.

Infact, rather these frequent strikes are further complicating the issues and weakening the State Bar Councils as strikes are considered illegal by the Hon'ble Supreme Court of India, when it concerns Advocates, who are considered as officers of the court and as a part of the judicial machinery.

Our profession, is considered as a noble profession and the professional work rendered by us is unique and for the benefit of the common man including aggrieved parties who come to Advocates in the hope that Advocates will be able to get them justice when all doors are closed for them.

Representations of any nature, as planned to be given to the SDM by our sisters and brother Advocates of the Tehsil concerned may be handed over.

However, there should not be interference in the judicial and court work.

At this juncture, the Bar Council of India, apart from assuring to take up this brutal issue with the top authorities, also will try it's, level best to have the Advocates Protection Act implemented at the earliest.

The Courts all over the country specially in Uttar Pradesh, as requested, should have a mechanism to prevent entry of any person with a fire arms inside court premises and all possible entry and exit points to the court premises should be manned and guarded properly. BCI will certainly raise and take up this issue and try to have such a mechanism put in place by respective State Governments.

Even the claim for compensation, for the deceased brother Advocate, shall be supported by BCI, however, dear brothers and sisters of the fraternity, should not abstain from court work, it being against the directions of the Hon'ble Supreme Court and infact the same shall further make it difficult to fight for our rights with conviction , when we ourselves are violating court orders.

Therefore the Uttar Pradesh Bar Council is forthwith directed to to withdraw the call for abstinence from Judicial work by Lawyers across the State on 20.10.2021.

This is for your information and necessary compliance.

**Thanking you,**

**Yours sincerely,**



**(Srimanto Sen)**

**Secretary**

**Bar Council of India**